

time shall be granted, and in case of failure, their right to file Reply shall stand forfeited.

- 3) However, in the interest of justice, we give one more opportunity to the Respondent to file and place on record Affidavit in Reply. Time is allowed. Affidavit in Reply be filed and placed on record well before the adjourned date thereby duly serving a copy thereof to the other side well in advance.
- 4) Stand over to 25.04.2024, for further consideration and hearing. Needless to say, Parties shall complete and exchange pleadings well before the adjourned date and shall be ready for arguments on the next date of hearing.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare